

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 266 of 2017

IN THE MATTER OF:

Mrs. Komathi Rajan

...Appellant

Vs.

**Anandham Property Developers
Pvt. Ltd.& Ors.**

...Respondents

**Present: For Appellant: - Mr. Nitin Wadhwa and Mr. Prateek
Sosidia, Advocates.**

**For Respondents:- Mr. Delep Goswami and Mr. Anirrud
Goswami, Advocates.**

ORDER

18.08.2017- After some arguments while this Appellate Tribunal was not inclined to interfere with the impugned order dated 11th July, 2017 passed by National Company Law Tribunal (hereinafter referred to as "Tribunal"), Chennai Bench in Company Application No. 58 of 2017 in Company Petition No. 103 of 2016, Ld. Counsel for the appellant sought permission to withdraw the appeal.

Ld. Counsel appearing on behalf of the respondents/petitioners have no objection to the same.

In the circumstances, while we allow the appellant to withdraw the appeal, make it clear that no liberty is being given to the appellant to challenge the same very impugned order before this Appellate Tribunal.

The parties are directed to co-operate with the Tribunal for expeditious hearing of the Company Petition which is pending since 2012.

The appeal is dismissed as withdrawn.

(Justice S.J. Mukhopadhaya)
Chairperson